

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 104

CP (IB) No. 5/Chd/Pb/2022
(Admitted)

IN THE MATTER OF:

Navneet Bedi

...

Petitioner

Under Section: 94, IBC 2016

Order delivered on 15.07.2024

CORAM:

**SHRI. UMESH KUMAR SHUKLA,
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner : None

For the RP : Ms. Divya Sharma, Advocate

For the Indian Bank : Mr. DP Garg, Advocate

ORDER

It is stated by the learned counsel for the RP that the personal guarantor has already got expired on 08.02.2024 and this petition may be disposed of. Learned counsel for the RP is directed to place on record the death certificate of Mr. Navneet Bedi along with supporting documents and law within one week. Let the matter be listed for consideration on 22.07.2024.

Sd/-

**(UMESH KUMAR SHUKLA)
HON'BLE MEMBER (T)**

Sd/-

**(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)**

July 15, 2024
Priyanka